

SUPREME COURT OF INDIA
ADMN. MATERIAL BRANCH

By Speed Post
F.NO. 1/Con//2020/SCI(AM)
Dated : 07/07/2020

LAST DATE FOR SUBMISSION OF TENDER : 22/07/2020 (Wednesday) upto 3.00 P.M.

DATE OF AUCTION OF VEHICLE/CARS : 23/07/2020 (Thursday) at 12.00 Noon

AUCTION-CUM-BID NOTICE
FOR SALE OF USED VEHICLES
(Ambassador(CNG) Cars & Motorcycles)

Sealed tenders are invited for auction of used vehicles viz. **02 Nos. of Ambassador (CNG) Cars (2008 model) and 02 Nos. Motorcycles (2007 model)** in the Supreme Court Premises on 'AS IS WHERE IS BASIS'. The rates may be quoted as per description of the Vehicles mentioned at **Annexure 'A'** annexed hereto.

Interested parties for inspection and other details in respect of the said vehicles, if they so desire, may contact Branch Officer, Transport Branch (Tel. 23112067, 23073534) on any working day between 10.30 AM to 4.30 PM except on Saturday for any further information about the said used vehicles before quoting the rates.

A. TENDER

1. Two separate sealed envelopes should be used for submitting (i) Tender Document and (ii) Earnest Money, superscribing on the envelopes (a) "Tender for SALE OF USED VEHICLES" and (b) "Earnest Money for SALE OF USED VEHICLES" respectively.
2. The tender may be sent by post sufficiently early so as to reach the Registry within time, or may be delivered to the undersigned. If tender is sent through Messenger, an authority letter from the tenderer with proof of identity may also be given to the Messenger so that he could show the same along-with his own identity proof to the Reception Officer at **Reception Counter No. 42** for issuance of Entry Pass.
3. The tenderers are expected to examine all the instructions, Proforma's terms & condition and specifications in the tender documents. Failing to furnish all information required by the tender document in any respect will be at the tenderer's risk and may result in the rejection of the tender.
4. The tender must be received not later than the date & time specified for submitting the same. In case, the date of submitting the tender will be declared as holiday by the Govt. of India then next working day will be treated as due date of tender.

Contd...2/-

B. TERMS AND CONDITIONS OF TENDER

5. The Tenderers are required to quote their highest rates of the vehicles mentioned in **Annexure 'A'** annexed hereto. The auction of all the used vehicles will be held one by one and not as a single lot. The bid will be confirmed in favour of the person quoting the highest rate in respect of that vehicle. The auction will be held in the Supreme Court Complex.
6. The tenderers are required to send their rates alongwith **Demand Draft of Rs. 1,000/-** (Rupees One Thousand only) drawn in favour of "The Registrar, Supreme Court of India, New Delhi" as **Earnest Money** which will be refunded to the unsuccessful tenderer on their written request with respect thereto. Name of the firm/individual, telephone no. and address may be indicated on the reverse side of the Demand Draft.
7. The rates should be valid for a minimum period of 60 days.
8. Hypothetical or conditional Tender will not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered. If the tender is withdrawn or altered by the concerned party at any time after it is submitted, appropriate action may be taken.
9. The Registry will deal with the tenderer directly and no middle-men/ agents/ commission agents etc., should be asked by the tenderer to represent their cause and they will not be entertained by the Registry.
10. Over-writing/over-typing or erasing of the figures which render it doubtful or ambiguous are not allowed and shall render the tender invalid.
11. The Registry reserves the right to make any change, at any time, in the terms and conditions of the Notice Inviting Tender and accept or reject any or all tenders wholly or partly without assigning any reason thereof.
12. The tenderer has the liberty to opt for any number of vehicles from amongst the options available at Sl. No. 20 and shall accordingly quote the rates at **Annexure 'A'** both in figures and words corresponding to the vehicle(s) they are opting for.
13. Quotations including the documents submitted therein must be duly signed and stamped failing which the offer shall be liable for rejection.
14. Each tenderer has to certify that all the terms and conditions are acceptable to him. The Earnest Money shall stand forfeited in case of breach of any of the conditions mentioned herein.

Contd...3/-

15. Before start of auction, closed covered bids received shall be opened and declared.
16. Auction for only one vehicle will be taken up at a time and each participant will be permitted to offer his highest rate over and above the reserve price or highest written bid received for the vehicle, whichever is more and the sale will be fixed in favour of the participant offering the highest price for the vehicle. The auction in respect of next vehicle will be conducted only after receiving the 50% amount of highest bid for the previous one vehicle. If the auction is not completed on that day upto 4 p.m the same will be continued on the next working day commencing at 11 a.m till all the vehicles are sold in auction. If there is no bidder for any one vehicle, the next one will be put for auction.
17. **50% of the bid amount is to be deposited by the highest bidder immediately on the spot whose bid will be provisionally accepted, by way of cash/demanddraft/pay order after adjusting the Earnest Money already deposited as referred to in Clause 6 above for particular make if the bidder does not wish to bid for any further vehicle. If he/she proposes to participate in any further auction, after successful auction of a vehicle, the earnest money will be carried forward, till he/she proposes not to participate in auction for any further vehicle. If the amount is not deposited, the earnest money will be forfeited and that vehicle will be put in auction again and the bidder will be barred from participating in auction for any other vehicle.**
18. It is obligatory on each bidder that one person who desires to bid, should quote for all the items as mentioned in the Annexure 'A' enclosed herewith. Used vehicles to the successful bidder shall be released only after depositing full and final payment in the Registry.
19. Auction for all the used vehicles will be taken up at a time and each participant will be permitted to offer his highest rate over and above the reserve price or highest written bid received for the said items, whichever is more, and the sale will be fixed in favour of the participant offering the highest price for the used vehicles.
20. At the time of auction, no bidder shall be permitted to bid for vehicle for an amount less than the reserve price of the particular vehicle as mentioned below against each vehicle.

S.No	Make/Model	Registration No.	Year/Model	Total Kms covered	Reserve Price (Rs.)
1.	Ambassador (CNG) Cars	DL-2CQ-3712	2008	93730	23,000/-
2.	Ambassador (CNG) Cars	DL-2CQ-3276	2008	96148	23,000/-
3.	Hero Honda Motorcycle	DL-2SM-1557	2007	202624	1,950/-
4.	Hero Honda Motorcycle	DL-2SM-1558	2007	201135	2,000/-

Note: All Vehicles reserve price is without Registration Number.

Contd...4/-

21. To be eligible for bidding, the bidder shall alongwith depositing the earnest money, submit written bid in closed cover in Proforma (Annexure 'A') for purchase of all the used vehicles. The written bid shall not be less than the reserve price of the used vehicles, but may be more than that.
22. **The bidder would be eligible to bid for one or more than one vehicle, subject to the payment of money as mentioned in Clause 17 and further subject to the condition that he has submitted such number of bids as he proposes to bid and further that the bid shall not be less than the reserve price or written bid submitted, if any, in relation to that vehicle.**
23. The officers /staff of the Supreme Court of India and their family members shall not be permitted to participate in the auction.
24. The successful bidder shall get the vehicle transferred in his name as per rules, at his own cost and responsibility, immediately on taking delivery and in any case within the time prescribed for this purpose. Supreme Court Registry shall not in any manner be concerned with or responsible for registration of the vehicles, and will have no liability whatsoever after the delivery of vehicle to the successful bidder.

C. TERMS AND CONDITIONS FOR SUCCESSFUL TENDERER

25. 50% percent of the bid amount is to be deposited by the highest bidder immediately on the spot whose bid will be provisionally accepted, by way of cash/demand draft/pay order, after adjusting the Earnest Money already deposited. If the amount is not deposited, the earnest money will be forfeited and the vehicles will be put up in auction again and the bidder will be barred from participating in auction taking place in furtherance of the cancelled auction.
26. On final acceptance of the bid, the remaining 50% amount is to be deposited by the highest bidder within 3 working days failing which 50% amount already deposited shall stand forfeited and the said vehicles will be sold in auction. After full and final deposit the vehicle shall be allowed to be lifted by the bidder within 3 days.
27. The successful tenderer will have to abide by the terms and conditions as may be fixed from time to time by the Registrar (Admn.), Supreme Court of India, New Delhi.
28. The successful tenderer shall engage his own labour for the purpose of lifting of auctioned vehicles.
29. The successful tenderer shall ensure that the personnel so deployed should maintain due decorum and also restrain them from collaborating or mixing up with any outside element or with the workers/ staff of the Advocates, etc.
30. The Registry, in its discretion, reserves the right to reject or accept any bid, partly or completely, at any time without assigning any reason therefore. The decision of the Committee of Officers conducting the auction shall be final.

31. The successful bidder shall take away the auctioned vehicles, at his own cost and responsibility, immediately on taking delivery and in any case within the time prescribed for this purpose. Supreme Court Registry shall not in any manner be concerned with or responsible for these vehicles, and will have no liability whatsoever after the delivery of said items to the successful bidder.
32. Conditional bid will not be entertained. If the bid is withdrawn by the concerned party at any time after it is provisionally accepted, the entire money deposited by him shall stand forfeited.
33. At the time of auction, any bidder trying to cartel with other bidders to otherwise influence the auction process may be evicted and his /her their earnest money may be liable to be confiscated.
34. In case of default of any conditions stated in regard to, by the successful bidder during the period of their engagement, the earnest money shall stand forfeited without any further notice of opportunity.
35. It shall be presumed that the bidder has fully inspected the used vehicles before the auction. The Registry shall not be responsible and shall not entertain any complaint in respect of the said vehicles subsequently.

E. INVITATION OF TENDER

Interested parties may send their sealed tenders in two separate sealed envelopes, one containing (i) "Tender Document" and another containing (ii) "Earnest Money" superscribing on the envelopes (a) "Tender for SALE OF USED VEHICLES" and (b) "Earnest Money for SALE OF USED VEHICLES" respectively, addressed by name to Ms. Madhu Arora, Additional Registrar (AM), Supreme Court of India, New Delhi, so as to reach on or before **22.07.2020 upto 3:00 P.M. which may be opened on the next day i.e. on 23.07.2020 at 11:00 A.M in the Registry**, by a Committee of Officers constituted for the purpose before the tenderers or their authorised representatives who may wish to remain present. The tenders received after due date and/or time and without Earnest Money will not be entertained. In the first instance, envelopes containing Earnest Money and thereafter, Envelopes containing tenders will be opened.

Sd/-

(MADHU ARORA)
ADDITIONAL REGISTRAR (AM)
07-07-2020

Encl : ANNEXURE 'A'

**SUPREME COURT OF INDIA
ADMN. MATERIAL**

LAST DATE OF SUBMISSION OF TENDER : 22.07.2020 upto 3.00 P.M.

DATE OF AUCTION : 23.07.2020 AT 12 NOON

PROFORMA

(To be filled in by the Bidders with reference to Auction Notice dated 07.07.2020 for sale of used Vehicles Ambassador (CNG) Cars & Motorcycles)

1. **Name of the Bidder with address :**

2. **Name of the contact person with
Mobile/Telephone No. (s) :**

3. **Fax No./E-mail ID :**

4. **GST No. :**

5. **Price to be offered by way of written bid against each registered vehicle mentioned below (in any case be not less than the reserve price fixed but may be more than that) :**

S. No	Make/Model	Registration No.	Reserve Price (Rs.)	Bidding for Vehicle (YES or NO)	Offered price (Figures and Words)
1.	Ambassador (CNG) Car/2008	DL-2CQ-3712	23,000/-		
2.	Ambassador (CNG) Car/2008	DL-2CQ-3276	23,000/-		
3.	Hero Honda Motorcycle/2007	DL-2SM-1557	1,950/-		
4.	Hero Honda Motorcycle/2007	DL-2SM-1558	2,000/-		

Note: All Vehicles reserve price is without Registration Number.

Date :

Signature of the participant